

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:3882

ANSWERED ON:19.12.2005

AMENDMENT TO WEIGHTS AND MEASURES (ENFORCEMENT) ACT, 1985

Singh Shri Ganesh

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Model amendment to the Standards of Weights and Measures (Enforcement) Act, 1985 for the States/Union Territories (UTs) were issued vide office order No. WM- 9(4)/03 dated 24.03.2004 and circulated to the Secretaries in-charge of Legal Metrology of all the States/UTs;
- (b) if so, whether these amendments have since been implemented by all the States/UTs;
- (c) if so, the Gazette Notification number and dates of its implementation by each State/UT;
- (d) if not, the reasons therefor alongwith their status and the time by which the above amendments are likely to be implemented; and
- (e) the action proposed to be taken by the Union Government for such inordinate delay in implementation of the above amendments by the States/UTs?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI TASLIMUDDIN)

(a) : No Sir, a Bill to amend the Standards of Weights and Measures (Enforcement) Act, 1985 has been introduced in the Rajya Sabha on 10th of March, 2005.

(b) to (e): Does not arise.